

[Mr. Speaker]

terrible thing after the Question Hour. We do not know who will get up after the Question Hour and what subjects they are going to raise. After the Question Hour I am in such a difficulty. If anything is given before time and it is discussed and permitted, you can certainly raise. But when there is a vacuum, after the Question Hour, how can a point of order be raised? I can understand some point of order being raised about a subject, but then you raise points about something which is not there or something about a Minister.

SHRI S. M. BANERJEE (Kanpur): Under rule 376.

MR. SPEAKER: That also must be confined within the rules. There must be a subject before the House about which a point of order can be raised. But you simply cannot raise a point about the working, about Parliament, about the Constitution and say that the Constitution is wrong; therefore, there is a point of order. Therefore, if anything has to be raised after the Question Hour, it has to be with the permission of the Chair. Senior Members are there; all parties are there and I expect the leaders and hon. Members to co-operate with me. They can discuss with me, if they think it necessary, and convince me; or, I will convince you. Yesterday I convinced four hon. Members from all the four parties when they came to me. I convinced them, "Please, for heavens sake, do not raise this; this will be the difficulty if I admit this and this will be the problem; we will discuss it between ourselves." I was happy that I convinced them. At other times you can convince me.... (*Interruption*).

SHRI HEM BARUA: I do not know what happens in your Chamber.

MR. SPEAKER: You are only 24 hours late; they were 24 hours in advance.

With your willing co-operation only I can run this House. I do not know how many motions I have admitted.

They are all pending. Today in the evening we have to meet and fix time for them. On everything of some importance, I am admitting one hour discussion, two hours discussion, etc. You must only find the time. It is for the Business Advisory Committee to consider whether we sit extra in the evening or sit on Saturday to dispose them of. All this will have to be considered by the Business Advisory Committee.

Now, may I appeal to you from tomorrow don't misunderstand me if I am not going to allow any subject to be raised like this. If you cannot help me, I will be helpless in this Chair and I will not be able to conduct the proceedings. Papers to be laid.

12.40 HRS.

PAPERS LAID ON THE TABLE
FINAL REPORT OF BHOOHALINGAM
COMMITTEE ON RATIONALISATION AND
SIMPLIFICATION OF TAX STRUCTURE

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
JAGANNATH PAHADIA): On behalf
of Shri Morarji Desai, I lay on the
Table a copy of the Final Report of
the Bhoothalingam Committee on
Rationalisation and Simplification of the
Tax Structure. [*Placed in Library. See
No. LT-337/68*]

SHRI S. M. BANERJEE (Kanpur):
Sir, I want to say something on item 3.
The Final Report of the Bhoothalingam
Committee on Rationalisation and
Simplification of the Tax Structure has
been laid on the Table. I would also
request, through you, Sir, to the hon.
Minister, Shri Morarji Desai, or his
deputy that the Report of the Sarkar
Committee which has already come out
in the press may also be laid.

MR. SPEAKER: What has that got
to do with this I want to know. Any-
thing Mr. Bhoothalingam does will be
connected with this!